

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Mohd. Ahmed

**Bail application no. 1056/2020
State Vs. Mohd. Ahmad
FIR No. 130/2020
PS Prem Nagar
U/s 380/457 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant/accused.

Reply to the bail application filed.

It has been submitted by the ld counsel for the applicant that applicant is in JC since 08.04.2020 and has been falsely implicated in the present case. The applicant is the sole bread earner of his family and he is having old age mother who is suffering from old age ailments. Ld counsel requests for grant of bail to the applicant.

On the other hand, ld Addl. PP for the State has opposed the bail application.

Keeping in view the totality of the facts and circumstances of the case, the present application is allowed. The applicant is admitted to bail on furnishing of bail bond in a sum of Rs. 20,000/- with one surety in the like amount to the

satisfaction of Ld. MM/Ld. Duty MM. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application for grant of interim bail for 45 days moved on behalf of applicant/accused Babloo @ Babu

**Bail application no. 1077/2020
State Vs. Babloo @ Babu
FIR No. 236/20
PS Begumpur
U/s 392/397/411/34 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Suraj Prakash, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that there is no male member in the family of applicant to take care of his wife and minor children. The chronic disease COVID 19 is spreading all over the world and also in Jail and as such the applicant may be granted interim bail for 45 days.

Ld Addl. PP for the State has opposed the bail application.

In view of above, the applicant is granted interim bail for 45 days on furnishing of bail bonds in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Ld. MM/Duty MM subject to the conditions that he shall not contact the prosecution witnesses or he shall not temper with the evidence. The present application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application under Section 438 Cr.P.C for grant of anticipatory bail moved on behalf of applicant/accused Deepak Kumar

**Bail application no. 1067/2020
State Vs. Deepak Kumar
FIR No. 233/2020
PS Aman Vihar
U/s 186/353/392/332/34 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Reply to the bail application filed.

It has been submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present case. Nothing has been recovered from the possession of the applicant and the custodial interrogation of the applicant is not required. The applicant is ready to join the investigation as and when required by the IO. Ld counsel requests for grant of anticipatory bail to the applicant.

Ld. Addl. PP for the State has opposed the bail application.

Keeping in view the facts and circumstances of the case and the fact that the applicant is ready to join the investigation and as per prosecution case, nothing is to be recovered from the applicant, it is directed that in the event of

arrest the applicant be released on interim bail till **20.07.2020** on furnishing of bail bonds in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of IO/SHO subject to the following conditions:

- 1.The applicant accused shall join the investigation as and when required by the IO.
- 2.The applicant shall not try to influence or threaten any prosecution witnesses and shall not leave India without prior permission of the court.

The application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

**This is an application under Section 438 Cr.P.C for grant of interim bail
moved on behalf of applicant/accused Jitender**

**State Vs. Kailash & ors
FIR No. 521/18
PS Bharat Nagar
U/s 174A/302/307/34 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that he seeks permission of the court to withdraw the present bail application.

Heard. Request allowed.

In view of above submission, the present application is dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Narender

**Bail application no. 958/2020
State Vs. Narender
FIR No. 518/16
PS Subhash Place
U/s 364A/365/386/482/120 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Praveen Dabas, Ld. Counsel for the applicant/accused.

Reply to the bail application filed.

It has been submitted by the ld counsel for the applicant that applicant is in JC since 07.10.2016. It has been submitted that till date total 15 witnesses have been examined including three public witnesses i.e complainant, victim and father of victim. The victim has not identified the applicant and turned hostile. It has been submitted that nothing incriminating in the testimony of father of the victim has come on record. The trial will take long time. The mother of the applicant is severely ill and she is under treatment. The applicant is the only son in his family to look after his ill mother. It has been submitted that the co-accused Vikrant Skokeen has already been granted bail by the court of Sh.Devender Nain vide order dated 12.05.2020. Ld counsel requests for grant of bail to the applicant on the ground of parity also.

Though, the Ld Addl PP for the State admitted that the victim had not identified the applicant but she has opposed the bail application on the ground that other witnesses are yet to be examined.

Keeping in view the facts and circumstances of the case and the fact that the victim has not identified the applicant and the co-accused Vikrant Shokeen has already been granted bail, the present application is allowed. The applicant is admitted to bail on furnishing of bail bond in a sum of Rs. 25,000/- with one surety in the like amount subject to the following conditions :

1. The applicant shall not try to influence or threaten any prosecution witnesses;
 2. He shall not leave India without prior permission of the court.
- Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is the second application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Pawan @ Kalu

**Bail application no. 1031/2020
State Vs. Pawan @ Kalu
FIR No. 109/2020
PS Vijay Vihar
U/s 307 IPC and 25/27 of Arms Act**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.

Sh. Surender Kumar Sharma, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that the wife of the applicant had slipped in the bathroom and due to which she sustained injuries. The applicant is the sole bread earner in his family and there is no other male member to look after his wife. The wife of the applicant is also pregnant and at this stage she is feeling unsafe due to the present pandemic situation. Ld. Counsel requests for grant of bail to the applicant.

Reply to the bail application filed wherein the medical documents of the wife of the applicant have been verified.

On the other hand, Ld. Addl. PP for the State has opposed the bail application.

Keeping in view the medical condition of the wife of the applicant, he is admitted to interim bail till **22.06.2020** on furnishing of bail bond in a sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Ld. MM/ Ld. Duty MM. Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Rohan @ Prem Chand Nagar

**Bail application no. 975/2020
State Vs. Rohan @ Prem Chand Nagar
FIR No. 80/2020
PS Mangol Puri
U/s 307/34 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh.Gaurav, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that the applicant is in JC since 28.01.2020. The applicant and co-accused namely Ravi both were arrested on 28.01.2020 and were remanded to custody on 29.01.2020. Co accused Ravi has already been granted default bail as charge-sheet has not been filed within a mandatory/stipulated period of 90 days. Ld counsel requests for grant of bail to the applicant.

Ld Addl PP for the State upon inquiry had admitted that the mandaory period of 90 days has expired and the charge-sheet has not been filed in this case.

In view of above said submissions and as the charge-sheet has not been filed within the mandatory period of 90 days, the applicant is admitted to bail on furnishing of bail bond in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld Duty MM subject to the following conditions:

1. The applicant shall join the investigation as and when required by the IO.
2. The applicant shall not try to influence or threaten any prosecution witnesses

3. He shall not leave India without prior permission of the court.

Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)

Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application under Section 438 Cr.P.C for grant of anticipatory bail moved on behalf of applicant/accused Sanjay Singh

**Bail application no. 1067/2020
State Vs. Sanjay Singh
FIR No. 233/2020
PS Aman Vihar
U/s 186/353/392/332/34 IPC**

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Reply to the bail application filed.

It has been submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present case. Nothing has been recovered from the possession of the applicant and the custodial interrogation of the applicant is not required. The applicant is ready to join the investigation as and when required by the IO. Ld counsel requests for grant of anticipatory bail to the applicant.

Ld. Addl. PP for the State has opposed the bail application.

Keeping in view the facts and circumstances of the case and the fact that the applicant is ready to join the investigation and as per prosecution case, nothing is to be recovered from the applicant, it is directed that in the event of

arrest the applicant be released on interim bail till **20.07.2020** on furnishing of bail bonds in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of IO/SHO subject to the following conditions:

- 1.The applicant accused shall join the investigation as and when required by the IO.
- 2.The applicant shall not try to influence or threaten any prosecution witnesses and shall not leave India without prior permission of the court.

The application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

State Vs Anil
FIR No. 172/2020
PS Aman Vihar
U/s 336/307/34 IPC & 25/27 Arms Act

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.172/2020 POLICE STATION AMAN VIHAR Under Section 336/307/34 OF INDIAN PENAL CODE & 25/27 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Naresh Talwar, Ld. Counsel for applicant/accused Anil.

Ld. Counsel for applicant/accused Anil submits that he wants to withdraw the present application.

In view of the submission of Ld. Counsel for applicant/accused Anil, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Anup Sinha
FIR No. 83/2012
PS Keshav Puram
U/s 302/34/364A/201/120B IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.83/2012 POLICE STATION KESHAV PURAM Under Section 302/34/364A/201/120B of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ld. Sh. J.P. Singh, Counsel for applicant/accused.

IO SI Naveen Dahiya seeks time to file report.

At the request of IO, put up for reply and arguments on the application on 23.05.2020.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Neeraj Bawania & Ors.
FIR No. 1683/2015
PS Mangol Puri
U/s 302/34 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.1683/2015 POLICE STATION MANGOL PURI Under Section 302/34 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ld. Sh. Naveen Gaur, Ld. Counsel for the applicant/accused.

Application partly heard.

During course of arguments, Ld. Addl. PP seeks time to verify the medical documents of father of applicant regarding his surgery.

Allowed.

At the request of Ld. Counsel for applicant/accused, put up for consideration on 22.05.2020.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Gaurav Dahiya
FIR No. 46/2019
PS South Rohini
U/s 302/34 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.46/2019 POLICE STATION SOUTH ROHINI Under Section 302/34 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ld. Sh. Ashok Drall, Counsel for the applicant/accused.

Medical Status Report of applicant/accused be called from Jail Superintendent for next date.

Pur up for consideration on 22.05.2020.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Jitender @ Ganja
FIR No. 1183/19
PS Mangol Puri

U/s 394/397/506/411/34 IPC

HEARING THROUGH VIDEO CONFERENCING

APPLICATION OF /APPLICANT/ACCUSED FOR MODIFICATION OF ORDER DATED 11.03.2020 IN CASE FIR No.1183/2019 POLICE STATION MANGOL PURI Under Section 394/397/506/41/34 OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present application including complainant have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Gurtinder Singh, Ld. Counsel for complainant.

Detailed reply has not been filed by the IO. IO is directed to file the same on next date.

Put up for filing reply and consideration on 23.05.2020.

Let the digitally signed copy of this order be supplied to the Ld. Counsel for applicant/accused. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Kapoor Singh Dahiya
FIR No. 464/2018
PS Subhash Place
U/s 420 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.464/2018 POLICE STATION SUBHASH PLACE Under Section 420 OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Satyanarayan Sharma, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he wants to withdraw the present application.

In view of the submission of Ld. Counsel for applicant/accused, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Laxmi Sharma
FIR No. 289/16
PS Maurya Enclave
U/s 420/467/468/471/34 IPC

HEARING THROUGH VIDEO CONFERENCING

APPLICATION OF /APPLICANT/ACCUSED FOR MODIFICATION OF ORDER DATED 11.03.2020 IN CASE FIR No.289/2016 POLICE STATION MAURYA ENCLAVE Under Section 420/467/468/471//34 OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present application including Ld. Counsel for complainant have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.
Sh. Yudhister Sharma, Ld. Counsel for complainant.
Sh. Anup Verma, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused has argued at length on the lines of his application.

The application has been strongly opposed by ld. Add. PP and Ld. Counsel for complainant submitting that the order dated 11.03.2020 has already been modified and the applicant has failed to show any reasonable ground for modification of order dated 11.03.2020.

Since the order dated 11.03.2020 has already been modified, the application stands dismissed.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Narender @ Lovely
FIR No.94/2020
PS Sultan Puri
U/s 354/354(B)342 IPC & 6&18 POCSO Act

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.23/2018 POLICE STATION SULTAN PURI Under Section 307/452/34 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Kusum Shah, Ld. Counsel for the applicant/accused.

Submissions heard.

Let notice be issued to victim for next date.

IO is directed to file report on 22.05.2020.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Naveen Dahiya & anr.
FIR No. 363/2017
PS Shalimar Bagh
U/s 365/392/394/397/411/34 IPC & 25/54/59 Arms Act

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.363/2017 POLICE STATION SHALIMAR BAGH Under Section 365/392/394/397/411/34 OF INDIAN PENAL CODE & 25/54/59 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. J. S. Thakur, Ld. Counsel for applicant/accused.

Arguments of Ld. Counsel for applicant/accused heard at length.

The application has been strongly opposed by ld. Add. PP submitting that there are serious allegation against the applicant/accused of having committed offence of robbery and he is also previously involved in five criminal cases including offence u/s 302 and 307 IPC.

In view of the serious allegations against the accused and his previous involvement, the applicant/accused does not deserve for concession of bail. Hence, present application stands dismissed.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Phool Chand
FIR No. 372/2019
PS Ashok Vihar
U/s 302/34 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.372/2019 POLICE STATION ASHOK VIHAR Under Section 302/34 OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ld. Sh. D.B. Yadav and Sh. Suraj Yadav, Counsels for applicant/accused.

IO seeks time to file reply.

At the request of Ld. Addl. PP for the state, put up for consideration on 23.05.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Phulender Gupta
FIR No. 0243/2020
PS Ashok Vihar
U/s 33/34/35 of Excise Act & 336 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.0243/2020 POLICE STATION ASHOK VIHAR Under Section 33/34/35 of Excise Act and 336 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Ravinder Kumar Singh, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he may be permitted to withdraw the present application.

Heard.

In view of the submission of Ld. Counsel for applicant/accused, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Radhey Shyam Gupta
FIR No. 0243/2020
PS Ashok Vihar
U/s 33/34/35 of Excise Act & 336 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.0243/2020 POLICE STATION ASHOK VIHAR Under Section 33/34/35 of Excise Act and 336 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Ravinder Kumar Singh, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he may be permitted to withdraw the present application.

Heard.

In view of the submission of Ld. Counsel for applicant/accused, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Ram Nath Sahu
FIR No. 0243/2020
PS Ashok Vihar
U/s 33/34/35 of Excise Act & 336 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.0243/2020 POLICE STATION ASHOK VIHAR Under Section 33/34/35 of Excise Act and 336 of INDIAN PENAL CODE.

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Heard.

In view of the submission of Ld. Counsel for applicant/accused, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Shivji Gupta
FIR No. 0243/2020
PS Ashok Vihar
U/s 33/34/35 of Excise Act & 336 IPC

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.0243/2020 POLICE STATION ASHOK VIHAR Under Section 33/34/35 of Excise Act and 336 of INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Ravinder Kumar Singh, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he may be permitted to withdraw the present application.

Heard.

In view of the submission of Ld. Counsel for applicant/accused, present application stands dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

State Vs Surjeet Singh @ Hawa
FIR No. 952/2018
PS Sultan Puri
U/s 392/394/397/411/34 IPC & 25/54/59 Arms Act

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED IN CASE FIR No.952/2018 POLICE STATION SULTAN PURI Under Section 392/394/397/411/34 OF INDIAN PENAL CODE AND 25/54/59 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Jitendra Kumar Kalson, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submitted that wife of applicant expired on 23.02.2020 and applicant/accused was released on custody parole for two hours on 24.02.2020 and on 27.02.2020, applicant/accused was granted interim bail and directed the applicant/accused to surrender on 07.03.2020 at Tihar Jail. Accordingly, applicant/accused surrendered before Jail Authority at Tihar Jail on 07.03.2020.

He further submitted that her daughter expired on 28.04.2020 but he could not apply for the bail due to lockdown. Now applicant is seeking bail for Asthi Visarjan of his daughter.

Ld. Addl. PP for state has opposed the application.

In view of the submissions of Ld. Counsel for the applicant, applicant/accused is admitted to interim bail for a period of 45 days on furnishing of bail bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM subject to conditions that :

1. Applicant/accused shall not try to contact the complainant in any manner.
2. Applicant/accused shall not influence or intimidate the prosecution witnesses.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF /APPLICANT/ACCUSED U/S 439 Cr.P.C. FOR GRANT OF INTERIM BAIL IN CASE FIR No.307/2018 POLICE STATION MAURYA ENCLAVE Under Section 302/114/34 OF INDIAN PENAL CODE & 27/54/59 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present : Ms. Kiran Bala, Ld. Addl. PP for the state.

Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that applicant/accused is seeking interim bail on the ground that father of applicant/accused is suffering from Degenerative Disc Disease for last three months and the doctor has advised that father of applicant is in urgent need of surgery and there is no one in the family to look after him after surgery.

Application has been strongly opposed by ld. Add. PP submitting that there are serious allegation against the accused, no surgery is required for the aforesaid disease and there are mother and sister of applicant in his family to look after the father of applicant.

In view of the serious allegations against the accused, applicant/accused does not deserve for concession of bail. Hence, present application stands dismissed.

Let the digitally signed copy of this order be supplied to all the concerned on their respective e-mails.. The signed copy be placed on the record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/21.05.2020.

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Sumit @ Bona

Bail application no.1055/2020

State Vs. Sumit @ Bona

FIR No. 80/2020

PS Mangol Puri

U/s 307/34 IPC

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Rishi Pal Singh, Ld. Counsel for the applicant/accused.

Reply to the bail application filed.

Submissions heard.

It has been submitted by the ld counsel for the applicant that the applicant is in JC since 09.02.2020 and has been falsely implicated in the present case. Ld counsel for the applicant submitted that the charge-sheet has not been filed within a mandatory/stipulated period of 90 days. Ld counsel requests for grant of bail to the applicant.

The report of the IO shows that the applicant was arrested in this case on 09.02.2020 and so far the charge-sheet has not been filed in this case despite lapse of mandatory period of 90 days.

Ld Addl PP for the State upon inquiry had admitted that the mandaory period of 90 days has expired and the charge-sheet has not been filed in this case.

In view of above said submissions and as the charge-sheet has not been filed within the mandatory period of 90 days, the applicant is admitted to bail on furnishing of bail bond in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld Duty MM subject to the following conditions:

1.The applicant shall not try to influence or threaten any prosecution witnesses

2. He shall not leave India without prior permission of the court.

Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)

Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020

This is an application for extend interim bail u/s 439 Cr.P.C moved on behalf of applicant/accused Vijay Kumar

Bail application no.1086/2020

State Vs. Vijay Kumar & ors

FIR No. 1105/17

PS Aman Vihar

U/s 4 of POCSO Act

21.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that on 13.03.2020 the applicant was granted interim bail for 60 days i.e till 13.05.2020 for reconstruction of his demolished terrace & toilet. On 13.05.2020 in order to compliance of the interim bail, the applicant went to Tihar jail for surrendering before the jail Superintendent of Tihar jail but the guard of Tihar jail did not allow him to enter in the jail gate. Otherwise also, due to the lockdown in the whole country, the applicant could not reconstruct his demolished terrace & toilet as the funds which were arranged for construction have been spent for day to day expenses of his family. Ld counsel requests that the interim bail of the applicant may be extended to reconstruct the terrace & toilet of his house.

Ld. Addl. PP for the State has opposed the bail application.

In view of the totality of the facts and circumstances of the case, the applicant is granted interim bail for sixty days on furnishing of bail bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Ld. MM/Ld. Duty MM subject to the conditions that he shall not intimidate the prosecution witnesses or he shall not temper with the evidence. The application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
21.05.2020